

# In The Central Administrative Tribunal, Jaipur Bench, Jaipur

O.T./TA/MP, No.

7

1993

in O.A. No. 505/91

Hemulal

Versus

U.O. 205.

Date of Order

Orders

1/1/93

This is an M.P. No. 7/93  
(in O.A. No. 505/91 - of which next date  
is 15-1-93) filed by the petitioner  
through her counsel w/ Rule 18 of C.A.  
(Procedure) Rules, 1987 - "Substitution of  
legal representative. On scrutiny it  
has been ~~found~~ found in order and  
~~Extracts for Respondents~~

50(CJ)  
1/1/93

7/1/93

4 1/93

Mr. K.L. Thawani Counsel for petitioner

Register & Put up in Court for  
admission on 15-1-93 w/ O.A.

REGISTRAR  
C.A.T., JAIPUR

15.1.93

Mr. K.L. Thawani, Counsel for the petitioner.  
Mr. M. Rariq, Counsel for the respondents.  
Heard, The learned counsel for the parties.  
M.P. for substitution of the petitioner as  
a legal representative of her deceased  
husband is allowed. Amended Cause Title be  
filed within 14 days. M.P. is disposed of  
accordingly.

15.1.93  
(GOPAL KRISHNA)  
JUDL. MEMBER.

Copy sent to  
the app Counsel  
& resp Counsel  
on vide 715/116  
Date 29-1-93  
8/1/93